

meeting of the Home Ministers as envisaged in the joint communique issued at the conclusion of the first series of meetings between the two Home Ministers from April 7 to April 11, 1964.

The matter is under consideration through diplomatic channels and no date or venue of the meeting has yet been fixed.

Madras and Haldia Refineries

*14. { Shri P. C. Borooah;
Shri P. Venkatasubbaiah:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a decision on the offers for collaboration in the construction of the Madras and Haldia refineries have been put off; if so, for how long; and

(b) the reasons therefor?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No, Sir. The proposals received from various parties are still under examination.

(b) Does not arise.

Complaints Received by Vigilance Commissioner

*15. Shri Gulshan: Will the Minister of Home Affairs be pleased to state:

(a) the total number of complaints registered with the Vigilance Commissioner up to the 31st April, 1964 against Gazetted and Non-Gazetted Government officials in connection with corruption; and

(b) how many have been investigated so far and action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) 302; 71 against Gazetted officers and 103 against Non-Gazetted officers. The remaining 128 being unclassi-

fiable in terms of gazetted and non-gazetted officials of the Central Government.

(b) 147 complaints, which appeared to be suitable for examination, are under investigation through the authorities concerned.

Communal Riots

*16. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) the Government's programme for rehabilitation of the victims of communal riots in India; and

(b) what has been done so far in this matter by—(i) Government, and (ii) private agencies?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A Statement is laid on the Table of the House.

STATEMENT

Broadly, Government's programme for the rehabilitation of victims of communal riots in India places special emphasis on the speedy restoration of their sense of security and confidence so that the displaced persons could return to their houses. Rehabilitation benefits are extended in the form of grants and loans for reconstruction of dwellings, and for purchase of means of cultivation which might have been destroyed and for starting trades and occupations which might have been disrupted. These measures are being taken by the State Governments concerned. We extend help and assistance, wherever necessary.

We have noted that some private agencies have also organised relief measures in this regard such as raising of funds, and distribution of food and clothes to riot affected victims.